

1	2	3	4
2.	Tourist Bungalow at Bhilwara	18.76	9.00
3.	Wayside amenities at Sanchore	10.80	5.00
4.	Wayside amenities at Bapp	10.92	5.00
5.	Assistance for Shilpgram Utsav	4.05	4.05
6.	Yatrika At Mahandipur-ke-Balaji	15.38	5.00
7.	Yatrika At Kailadevi	20.24	5.00
8.	Financial Assistance for camping site at Jhalwar in Rajasthan	10.50	4.25
9.	Palace-on-wheels	500.00	250.00
Total 1994-95		609.41	296.30

[English]

Pension for Bankmen

562. SHRI ANNA JOSHI : Will the Minister of FINANCE be pleased to state :

(a) whether the Government have principally agreed for giving pension to bank employees with effect from January 1, 1996;

(b) whether it was decided to pay this pension from November 1, 1993 in bilateral agreement between the RBI and the Bank employees Union;

(c) if so, the time-bound programme for bringing this agreement in practice; and

(d) the main reasons for delaying the implementation of this decision ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (d) In pursuance of a settlement signed on 29.10.1993 by Indian Banks Association and four of the unions representing workmen in the banking industry, pension regulations have been notified in the Gazette of India by all the nationalised banks on 29.9.95. The Pension Scheme has been introduced as a second retiral benefit in lieu of Contributory Provident Fund (CPF). As per provisions contained in the pension regulations, employees in service as on the notified date have to exercise option either for pension in lieu of CPF or continue with the CPF Scheme. Employees who joined the bank's service on or after the notified date shall be governed by the Bank (Employees') Pension Regulations only. By way of special dispensation employees who retired on or after 1.1.86 are also eligible for pension subject to fulfilment of certain conditions and upon exercising their option as aforesaid.

After notification of the pension regulations, banks have initiated steps for getting necessary clearance from the income-tax authorities as also to set up trusts for payment of pensionary benefits. Pending finalisation of all the procedural/legal formalities some banks have already

started making ad-hoc payment equivalent to pension to eligible retired/retiring employees.

Hawala Transactions by Exporters

563. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of FINANCE be pleased to state :

(a) whether Mumbai customs have discovered large number of cases of fraudulent exports amounting to crores of rupees;

(b) if so, the details thereof;

(c) the number of cases of such bogus exports and exporters that have come to light in the last three years;

(d) the action taken or proposed to be taken by the Government against them;

(e) the number of exporters involved in over-invoicing the shipments, supplying of sub-standard goods to foreign countries in the last three years and the action taken against each one of them; and

(f) how many of the exporters have been found resorting to 'hawala' business and the action taken against them, exporters-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : (a) to (c) Yes, Sir the customs department have detected at Mumbai 263 cases involving, inter-alia, misdeclaration of description of export goods, manipulation and enhancement of weight, misdeclaration of composition of exports goods and few instances of bogus exports, by 74 exporters, with a view to claim higher or otherwise inadmissible import entitlements or higher amounts of drawback during the period 1993, 1994, 1995 and January, 1996.

(d) Action against the exporters, indulging in fraudulent or bogus exports or who resort to wrong declaration is taken as provided for in the law. In connection with the above referred cases, 39 persons, including 2 customs officers and 2 custom house agents, have been arrested under the Customs Act, 1962, and out of these, 6 persons, including a custom house agent,

have been detained under the Cofeposa. Besides, action has been initiated so as to get the relevant tainted advance licences issued to these exporters cancelled by the Ministry of Commerce.

(e) 48 exporters were found to be involved in over-invoicing of export consignments and/or attempting to export sub-standard goods between 1993 and January, 1996. In respect of such exporters also action is taken in accordance with the law.

(f) Three exporters are reported to have been found involved in Hawala transactions against whom action is being taken as provided for in the law.

[Translation]

Registration in Employment Exchange

564. SHRI SATYA DEO SINGH : Will the Minister of LABOUR be pleased to state :

(a) the number of candidates having B.T.C. Certificates registered with the Employment Exchanges in Uttar Pradesh have not been provided employment so far;

(b) the year up to which the candidates registered have been provided employment;

(c) whether the Government propose to formulate any scheme to provide employment immediately to those remaining candidates who are between the age group of 35 to 40 years; and

(d) if so, the details thereof ?

THE MINISTER OF LABOUR AND MINISTER OF TEXTILES (SHRI G. VENKAT SWAMY) : (a) to (d) Information is being collected and will be laid on the Table of the House.

Jute Mills

565. SHRI RAJESH RANJAN ALIAS PAPPU YADAV: Will the Minister of TEXTILES be pleased to state :

(a) whether the Government propose to set up any more jute mills in Bihar particularly in Purnea;

(b) If so, the details thereof;

(c) the time by which it likely to be set up; and

(d) If not, the reasons thereof ?

THE MINISTER OF LABOUR AND MINISTER OF TEXTILES (SHRI G. VENKAT SWAMY) : (a) There are no such plans.

(b) to (d) Do not arise.

[English]

Inter State Air Services

566. SHRI GOPI NATH GAJAPATHI : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether there is a need to introduce Inter State

air services in the country; and

(b) if so, the States where steps have been taken in this direction ?

THE MINISTER OF CIVIL AVIATION AND TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) : (a) and (b) Yes, Sir. Government is permitting private airline operators to provide Regional air transport services in the country.

System of Share Transfer

567. SHRI SOMJIBHAI DAMOR : Will the Minister of FINANCE be pleased to state :

(a) whether the Government are aware that most of companies are reluctant to honour their commitment under the Companies Act, 1956 and the rules and bye-laws laid down in relation to transfer of shares;

(b) if so, the reasons therefor;

(c) whether the Government have set up any working group in November 1987 and thereafter to suggest, inter-alia, measures for simplification of the existing system of share transfer in respect of companies listed on various regional stock exchanges;

(d) if so, the details of problems faced by the investors at that time on which the said groups were set up, separately;

(e) whether the Government have received the recommendations from these groups so far;

(f) if so, the details thereof, separately; and

(g) the steps taken by the Government to implement these recommendations made by the said groups ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PRASAD PAL) : (a) to (g) Information is being collected and will be laid on the Table of the House.

Fare Hike by Indian Airlines

568. SHRI PRAKASH V. PATIL : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether Indian Airlines have hiked the fare by about 20% with effect from October 1, 1995;

(b) if so, the reasons therefor; and

(c) how it has or is likely to effect the fare structure of other airlines operating in India ?

THE MINISTER OF CIVIL AVIATION AND TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) : (a) and (b) Indian Airlines has increased its domestic rupee fare by an average of 20% with effect from 1st October, 1995 to offset the impact of increase in cost of inputs, since last fare revision.

(c) Private operators are free to charge fares on commercial considerations.